

[Shri P.V. Narasimha Rao]

apology. I have given all the parameters. We stick to the parameters; we stick to these decisions. The only one thing which is to be added. . . (Interruptions) No; no, there is no House Committee. I think the House Committee has met here. We know what the House Committee is going to say from your side. There is no need. (Interruptions).

SHRI SOMNATH CHATTERJEE : It is a reflection to the House.

SHRI P.V. NARASIMHA RAO : No, Sir. What is it.

Mr. Somnath, don't go into trivialities. (Interruptions).

SHRI SOMNATH CHATTERJEE : We have regard for you. In the midst of agoay you should not say such things.

SHRI P.V. NARASIMHA RAO : No, no. I am not saying anything out of the way. What I am saying is that I have got the best opinion of the best experts in the House. If there are any more opinions, I welcome them. I will take them. I shall go into them. We are going into the matter to the extent it is possible. There is no question of any House Committee. I am not going to have any House Committee. This much I have stated. These are our parameters. These are going to be our parametrs.

I only wanted to add one thing. I am not claiming—I did not claim—that what all needed to be done has been done in this, much more needs to be done. We will go into that. By experience we will learn and that is what we are going to do.

13,27 hrs.

LOKPAL BILL

Motion Re : Report of Joint Committee—Extension of Time

[English]

SHRI SOMNATH RATH (Aska) : I beg to move :—

“That this House do further extend upto the last day of the Budget Session, 1987, the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith.”

MR. DEPUTY-SPEAKER : Motion moved :

“That this House do further extend upto the last day of the Budget Session, 1987, the time for presentation of the Report of the Joint Committee on the Bill provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith.”

The motion was adopted.

13.28 hrs.

MATTERS UNDER RULE 377

[English]

- (i) Need to persuade the Government of Karnataka to release at least 50 TMC of water from reservoirs to Tamil Nadu

SHRI S. SINGARAVADIVEL (Thanjavur) : The farmers in Cauvey Delta in Thanjavur and Trichy districts in Tamil Nadu are facing severe irrigation problems. Agriculture in this areas has been affected adversely almost continuously over the period of last 19 years on account of irregular and inadequate supply of water for irrigation caused by the impending dispute over the sharing of cauvery water. The water which is to be released from Mettur Dam on 12th of June every year was